

आयकर अपीलीय अधिकरण न्यायपीठ, पनाजी में ।
IN THE INCOME TAX APPELLATE TRIBUNAL BENCH, PANAJI

(At e-Court, PUNE)

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

आयकर अपील सं / ITA No.409/PAN/2018

निर्धारण वर्ष / Assessment Year : 2014-15

Fredy Chrispino Dsouza,
Aquamarina, Bunglow-D,
Grande Venelim, Colva,
Goa – 403708.

..... अपीलार्थी /
Appellant.

PAN : ADIPD0095R.

बनाम v/s

The Income Tax Officer,
Ward-2, Margao.

..... प्रत्यर्थी /
Respondent

Assessee by : Shri Shrinivas Nayak.

Revenue by : Shri Surendra Dhaka.

सुनवाई की तारीख / Date of Hearing : 25.09.2020	घोषणा की तारीख / Date of Pronouncement: 25.09.2020
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आदेश/ORDER

PER S.S. VISWANETHRA RAVI, JM

1. This appeal is filed by the assessee against the order of learned Commissioner of Income Tax (Appeals) – 2, Panaji, dated 28.08.2018 for the assessment year 2014-15.

2. In this case, the assessee has moved application seeking withdrawal of the appeal filed by him on the ground that he has opted to settle the dispute involved in the said appeal under the Direct Tax – Vivad Se Vishwas Scheme, 2020. It is also stated in the said application

that required declarations in the prescribed Form No.1 and Form No.2 have been filed by the assessee and the Designated Authority has also issued certificate in Form No.3. The copies of which are enclosed herewith to the applications.

3. Shri Suresh Dhaka, the ld. DR has no objection in case the assessee wishes to withdraw the appeal.

4. As already noted, the assessee has duly filed the declarations in Form 1 and Form 2 and the Designated Authority has also issued the certificate in Form 3 as per section 5(1) of the Scheme determining the tax payable by the assessee under the Scheme. On receipt of the said certificate in Form 3, the assessee is now seeking to withdraw this appeal as required under the Scheme and keeping in view that the assessee has duly complied with the necessary requirements under the Scheme, we permit the withdrawal of this appeal filed by the assessee and dismiss the same as withdrawn.

5. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order pronounced on 25th day of September, 2020.

Sd/-
(R.S. SYAL)
VICE PRESIDENT

Sd/-
(S.S. VISWANETHRA RAVI)
JUDICIAL MEMBER

पुणे Pune; दिनांक Dated : 25th September, 2020.

Yamini

आदेश की प्रतिलिपि अग्रहित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent
3. CIT(A)-2, Panaji.
4. Pr. CIT, Panaji.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, पनाजी / DR,
ITAT, "Panaji" Pune;
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER

// True Copy //

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.